

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 119
172/241-242(PB)/2020

IN THE MATTER OF:

Ajay Singhal	Applicant/petitioner
v.		
Sita Ram & Company Pvt. Ltd. & Ors.	Respondent

Order under Section 241-242 of Companies Act

Order delivered on 19.03.2021

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

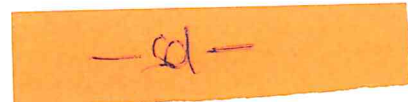
For the Petitioner : Mr. Gagan Gulati, Mr. Gursat Singh Vachher Advs.

ORDER

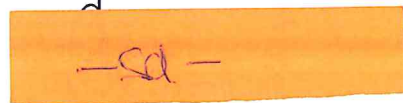
Though, the respondent says the reply has been filed but we have not seen the reply in e-filing, even after verification with the diary number given by the respondent.

In view thereof, the respondent has been peremptorily directed to file reply within 5 days thereof by supplying copy to the petitioner's counsel on email address gursat@gsv.legal.com within 2 days.

List the matter on 26.03.2021.



(B.S.V PRAKASH KUMAR)
PRESIDENT



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)